NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.168/(MAH)/2017

CORAM:

SHRI M.K. SHRAWAT Present: MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017

NAME OF THE PARTIES:

Electronica Finance. Ltd. V/s. Accura Infotech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION

SIGNATURE

1 Abr Dipak Singh Respandent Holling for W. Ravi Jadhan

Sight-

ORDER TCP 168/I&BC/NCLT/MB/MAH/2017

- 1. Learned Representative from the side of the Respondent is present. However, no one is present from the side of the Petitioner.
- 2. The Respondent Counsel has to place on record an order dated 30.06.2017 according to which the order has been passed by the Hon'ble High Court on 13.04.2017 for winding up of the Respondent Debtor viz. M/s. Accura Infotech Pvt. Ltd. Hence it is pleaded that the Petition itself has become infructuous.
- 3. Directed to place on record the order of the Hon'ble High Court in the next date of hearing on 04.09.2017.

Sd/-BHASKARA PANTULA MOHAN

Member (Judicial) 22.08.2017 ug

Sd/-

M.K. SHRAWAT Member (Judicial)